

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2971
TO BE ANSWERED ON 21.03.2018**

CONTRACT LABOURERS WORKING IN RAILWAYS

2971. SHRI TAPAN KUMAR SEN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a large number of the contract labourers are working in the Railways;**
- (b) if so, the number of said labourers as on date, zone-wise;**
- (c) whether these labourers are paid wages and provided facilities according to the prescribed rules;**
- (d) if so, the details thereof; and**
- (e) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): In the Railways contract labourers are engaged by the contractors themselves directly depending upon the nature and quantum of the outsourced work. The approximate number of contract labourers engaged zone-wise is as under:

Contd..2/-

Zonal Railway	Number of contract labourers
Central	14732
Eastern	6971
East Central	4550
East Coast	4218
Northern	8406
North Central	1836
North Eastern	459
Northeast Frontier	1429
North Western	942
Southern	6125
South Central	9043
South Eastern	8000
South East Central	9339
South Western	5319
Western	7328
West Central	5468

(c) to (e): The Railways as Principal Employer ensures that the contract labourers are provided facilities in accordance with the provisions of various labour laws including the Contract Labour (Regulation & Abolition) Act, 1970 and the Minimum Wages Act, 1948. Suitable instructions have been issued to the Zonal Railways that the cases of violation of the above labour laws, if any, should be dealt with in accordance with the extant provisions.
